

National Company Law Tribunal

Allahabad Bench

CP No. 74/ALD/2018

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2018

NAME OF THE COMPANY: Digvijay Kumar & Ors Vs. Jai Prakash Associates Ltd

SECTION OF THE COMPANIES ACT: 73(4)

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	R. P. Agarwal	Adv.	Resp	R. P. Agarwal
2.	UDAI CHANDANI	Adv	Petitioner	Udai Chandani

CP NO. 74/ALD/2018

Sh. Udai Chandani, Advocate for the petitioner and Sh. R. P. Agarwal, Advocate for the respondent, is present.

Learned counsel appearing for the respondent company made a statement that the company is ready to pay interest amount at agreed rate for the delayed period (from the date of maturity till the date of actual repayment of deposit amount) on or before 18.10.2018.

Learned counsel for the petitioner made a statement that in case respondent makes payment of interest for the delayed period at agreed rate of interest on or before 18.10.2018, petitioner is not going to file any claim for any amount in the event of CIRP, if any, commences in respect of respondent company.

This Tribunal recorded the aforesaid statements and disposed of the petition accordingly.

Dated: 27.09.2018

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**SAROJ RAJWARE,
MEMBER (T)**

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**BIKKI RAVEENDRA BABU
MEMBER (J)**